IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, KOLKATA

REGIONAL BENCH – COURT NO.2

Service Tax Appeal No. 75014 of 2014

(Arising out of Order-in-Original No 10/S.Tax/Commr/2013 dated 30.08.2013 passed by Commissioner of Central Excise & S. Tax, Jamshedpur.

M/s Madan Prasad,
Ashok Path, Shere Punjab Chowk, Adityapur, Saraikela-831013, Jharkhand.

..Appellant

VERSUS

Commissioner of Central Excise & S. Tax, Jamshedpur.
143, New Baradwari, Sakchi-831001, Jamshedpur.

.. ...**Respondent**

APPERANCE :

None, for the Appellant
Shri S. Mukhopadhyay, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE MR. RAJU, MEMBER (TECHNICAL)

FINAL ORDER No…75468/2021

DATE OF HEARING : 30.07.2021
DATE OF DECISION : 30.07.2021

PER BENCH:

The Appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues of M/s Madan Prasad, (the appellant herein) under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the appeal of the appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open court)

Sd/-
(P. K. Choudhary)
Member (Judicial)

Sd/-
(Raju)
Member (Technical)

Tushar